

IN THE HIGH COURT OF KERALA AT ERNAKULAM

PRESENT

THE HONOURABLE MR. JUSTICE P.V.KUNHIKRISHNAN

TUESDAY, THE 12TH DAY OF MAY 2020 / 22ND VAISAKHA, 1942

BA NO.2278 OF 2020

(CRIME NO-739 OF 2020 OF CHENGAMAND POLICE STATION, ERNAKULAM DISTRICT)

Petitioner/Accused Nos- 4

1. Akhil M.R., S/O Rajan aged 25 yrs,
Maliakkal(H),Puthukai Nagar Bhaghom,
Mekkadu kara,
Nedumbassery Village,
Ernakulam District

By Adv. Sri Ajeesh M Ummer

Respondents/complainants:

1. State of Kerala, Represented by the Public Prosecutor,
High Court of Kerala, Ernakulam, Kochi-682 031.
2. The Sub Inspector of Police,
Chengamand Police station,Ernakulam District.-
Pin-683578

By P.P. Sri.Ajith Murali & Santhosh Peter(Sr)

THIS BAIL APPLICATION HAVING BEEN FINALLY HEARD ON 12.05.2020,
THE COURT ON THE SAME DAY PASSED THE FOLLOWING:

ORDER

When this Bail Application filed under Section 439 of the Code of Criminal Procedure came up for consideration before this Court through Video Conference, the learned counsel for the petitioner submits that he is withdrawing the Bail Application with a liberty to file the same after vacation when the regular court starts sitting.

It is a fact that the petitioner is an accused in a case which involves an offence punishable under Section 302 IPC. The petitioner has got a further case that his involvement in the case is limited. According to the petitioner he has not committed any offence.

In a murder case, without going through the case diary and without having a detailed hearing, I am not in a position to decide the case now. Further, now this Bail Application is considering through Video Conference. In such circumstances, I am dismissing this Bail Application with liberty

to the petitioner to file it again after vacation when the regular court starts sitting.

P.V.KUNHIKRISHNAN, JUDGE

pkk